

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 48/AM13
HELD ON 27.02.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 48/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 27.02.2013 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 47/AM13 held on 20.02.2013.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-236	RAYCHEM RPG (P) LTD.	HQ F. No. 01/87/050/00412/AM04/DES-VII	Status: Deferred
NC No.: 48/AM13 Dated: 27.02.2013	Adv. Lic. No. 0310234299 dated 03.11.2003	RLA F. No. 03/24/040/01510/AM04	

Request: **Amendment in the description of Export Product and Import Items**

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.02.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-237	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00490/AM11/DES-VII	Status: Deferred
NC No.: 48/AM13 Dated: 27.02.2013	Adv. Lic. No. 0310619147 dated 03.03.2011	RLA F. No. 03/94/040/00890/AM11	

Request: **Amendment in the adhoc norms fixed by Norms Committee.**

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.02.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-238	SABIC INNOVATIVE PLASTICS INDIA PVT. LTD.	HQ F. No. 01/87/050/00378/AM12/DES-VII	Status: Approved
NC No.: 48/AM13 Dated: 27.02.2013	Adv. Lic. No. 3410032934 dated 12.01.2012	RLA F. No. 34/24/040/00041/AM12	

Request: **Fixation of adhoc norms for the export product “PC / ABS Alloy”.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/25/2012-PC.II dated 08.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PC / ABS Alloy	1 kg	1. Polycarbonate Powder	0.92700 kg
		2. SAN Powder	0.04120 kg
		3. Additives (Heat Stabilizers)	0.03605 kg
		4. Pigments	0.02575 kg

Case No. A-239	S&J GRANULATE SOLUTIONS (P) LTD.	HQ F. No. 01/87/050/00230/AM12/DES-VII	Status: Approved
NC No.: 48/AM13 Dated: 27.02.2013	Adv. Lic. No. 0310654856 dated 20.09.2011	RLA F. No. 03/95/040/00495/AM12	

Request: **Review of NC’s decision taken in Meeting Nos. 30/AM12 held on 25.10.2011 and 42/AM13 held on 16.01.2013.**

Decision: The Committee considered the request of firm and decided to amend the decision as under:

“According to the technical comments of DIPP dated 25.10.2011, the Committee considered the recovery made in Steel Wire Pieces and Nylon Fluff and decided to approve the case with quantity of Import Entitlement of Used Tyres as 39,53,183.00 kgs.”

Note: The Import Item is covered under ITC HS Code 40040000 which defined as ‘waste, pairings and scrap of rubber (other than hard rubber) and powders and granules obtained therefrom. According to the ITC HS Code scrap of rubber is a restricted item under import policy subject to condition that import of used rubber tyres with one cut in bead wire and import of used rubber tubes cut in two pieces, however, is free. The firm has not mentioned cut(s) in rubber tyres. Keeping in view the above policy provision, the Committee decided that **Used Rubber Tyres (Cut/Shreds) imported under Advance Authorization must have one or more than one cut in Bead Wire.**

2. Ministry of Environment and Forests (MOEF) vide their comments dated 02.11.2012 has informed as under:

- (i) This matter has been considered in the 32nd Meeting of Expert Committee held on 09.10.2012 and it is inform that the Ministry has no objection for import of 4,000 MT of used rubber tyres (Cut / Shredded) by M/s. S&J Granules Solutions Pvt. Ltd., Mumbai through Nhava Sheva Port, for recycling at their facility in “Pardi, Distt - Valsad (Gujarat).”
- (ii) The permission for import subjected to the validity of the consolidated Consent and Authorisation valid up to 22.01.2017 issued by Gujarat Pollution Control Board, Gandhi Nagar (Gujarat). The import of used rubber tyres should not be contaminated with any other waste.
- (iii) The Gujarat Pollution Control Board shall regularly monitor the unit and should ensure that the used tyres, being imported, are recycled in an environmentally sound manner.

3. Accordingly, import under this Advance Authorization will also be subject to the conditions as given by MOEF in Para 2 above.

Case No. A-240	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/87/050/00038/AM13/DES-VII	Status: Approved
NC No.: 48/AM13 Dated: 27.02.2013	Adv. Lic. No. 5610000098 dated 27.02.2012	RLA F. No. 56/24/040/00003/AM12	

Request: **Amendment in the quantity of Import Item No. 7.**

Decision: The Committee considered the request of firm and decided to amend the quantity allowed for Import Item – Printing Ink to be as **“0.0600 litre”**.

ONLINE CASES

1	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:13.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. This was followed by Reminder to D/o C&PC on 12.02.2013. Comments of D/o C&PC are awaited. It was decided by the Committee to again send the copy of reply to D/o C&PC.			

	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
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Decision: Shri Prasad M, Manager Commercial attended the Personal Hearing on behalf of the firm. Representative of D/o C&PC clarified to him that the reply submitted by their firm is not proper due to following reasons:

- (i) The item of export is indicated in Sq. Meter where as raw material is imported both in weight and Sq. Meter. They have not clarified the co-relation between export product and import items.
- (ii) They were requested to submit the details of production of export product under reference and corresponding consumption of raw materials during the year 2010-11 and 2011-12 duly certified by CA, but they have furnished the copy of CA Certificate in Appendix 26, which is not proper.

Accordingly, the Committee after discussion decided to ask firm to furnish following information within 15 days:

- (i) The item of export is indicated in Sq. Meter where as raw material is imported both in weight and Sq. Meter. Complete material balance indicating input and output material on weight basis may be furnished at each stage of manufacturing process.
- (ii) Details of production of export product under reference and corresponding consumption of raw materials during the year 2010-11 and 2011-12 duly certified by CA may be furnished.

Case No.:4/9/87-ALC1/2012

Party Name:G B RUBBER PRODUCTS

Meet No/Date:48/87-ALC1/2012
27.02.2013

Status:
Deferred

HQ File :01/87/050/00075/AM13/

RLA File :31/83/040/00240/AM12/

Lic.No/Date:3110054372
22.05.2012

Defer
Date:20.03.2013

Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 27.02.2013. Comments of DIPP are awaited.

4	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:13.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.10.2012. This was followed by Reminder to D/o C&PC on 12.02.2013. Comments of D/o C&PC are awaited. It was decided by the Committee to again send the copy of reply to D/o C&PC.			

5	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:13.03.2013
	Decision: A D/L No. 46011/31/2008-PC.II dated 10.01.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

6	Case No.:3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic.No/Date:0310699813 26.06.2012	Defer Date:20.03.2013
	Decision: A D/L No. 46011/108/2012-PC.II dated 07.02.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

7	Case No.:2/35/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00290/AM13/	RLA File :02/24/040/00064/AM13/	Lic.No/Date:0210179533 09.07.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.12.2012. Further, a copy of Amendment Sheet received from RLA, Kolkata has also been forwarded to D/o C&PC on 28.01.2013. Comments of D/o C&PC are awaited.			

8	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:20.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.02.2013. Comments awaited from D/o C&PC.			

9

Case No.:5/23/87-ALC1/2012	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Approved																																																									
HQ File :01/87/050/00199/AM13/	RLA File :06/21/040/00006/AM13/	Lic.No/Date:0610028283 03.08.2012	Defer Date:																																																									
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39041010</td><td>62/0- PROTEIN BINDER</td><td>200000.000</td><td>K.G</td><td>14000000.00</td><td>270000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>14,000,000.00</td><td>270,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>35011100</td><td>CASEIN</td><td>24000.000</td><td>K.G</td><td>8,300,000.00</td><td>160,000.00 US Dollars</td><td>0.00</td><td>Value & Qty</td></tr><tr><td>2</td><td>29221200</td><td>DIETHANOLAMINE</td><td>4000.000</td><td>K.G</td><td>675,000.00</td><td>13,000.00 US Dollars</td><td>0.00</td><td>Value & Qty</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td>16 000 00 US</td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39041010	62/0- PROTEIN BINDER	200000.000	K.G	14000000.00	270000.00 US Dollars					Total	14,000,000.00	270,000.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	35011100	CASEIN	24000.000	K.G	8,300,000.00	160,000.00 US Dollars	0.00	Value & Qty	2	29221200	DIETHANOLAMINE	4000.000	K.G	675,000.00	13,000.00 US Dollars	0.00	Value & Qty							16 000 00 US		
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																																						
1	39041010	62/0- PROTEIN BINDER	200000.000	K.G	14000000.00	270000.00 US Dollars																																																						
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Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																																				
1	35011100	CASEIN	24000.000	K.G	8,300,000.00	160,000.00 US Dollars	0.00	Value & Qty																																																				
2	29221200	DIETHANOLAMINE	4000.000	K.G	675,000.00	13,000.00 US Dollars	0.00	Value & Qty																																																				
						16 000 00 US																																																						

3	34049020	WAX	4000.000	K.G	830,000.00	2,000.00 US Dollars	0.00	Value & Qty
4	38140010	PRESERVATIVE	1000.000	K.G	310,000.00	6,000.00 US Dollars	0.00	Value & Qty
5	39012000	HMHDPE	14000.000	K.G	1,085,000.00	21,000.00 US Dollars	0.00	Value & Qty
				Total	11,200,000.00	216,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/116/2012-PC.II dated 08.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Protein Binder – Ecotein Glaze – N (Total Solid Content 20+/-2%)	1 kg	1. Casein	0.120 kg
		2. Diethanolamine	0.020 kg
		3. Wax	0.020 kg
		4. Preservative	0.005 kg

10	Case No.:8/29/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00246/AM13/	RLA File :03/94/040/00379/AM13/	Lic.No/Date:0310707260 31.08.2012	Defer Date:13.03.2013
	Decision: A copy of application was forwarded to D/o C&PC on 11.10.2012. This was followed by Reminder to D/o C&PC on 12.02.2013 for furnishing application expeditiously. Comments of D/o C&PC are awaited.			

11	Case No.:6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date:1110027256 11.09.2012	Defer Date:13.03.2013

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 12.02.2013. Comments awaited from D/o C&PC.

12	Case No.:4/31/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00256/AM13/	RLA File :03/94/040/00431/AM13/	Lic.No/Date:0310709292 17.09.2012	Defer Date:13.03.2013
	Decision: A D/L No. 46011/89/2010-PC.II dated 16.01.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:20.03.2013
	Decision: Shri Prasad M, Manager Commercial attended the Personal Hearing on behalf of the firm. Representative of D/o C&PC clarified to him that the reply submitted by their firm is not proper due to following reasons: (i) The item of export is indicated in Sq. Meter where as raw material is imported both in weight and Sq. Meter. They have not clarified the co-relation between export product and import items. (ii) They were requested to submit the details of production of export product under reference and corresponding consumption of raw materials during the year 2010-11 and 2011-12 duly certified by CA, but they have furnished the copy of CA Certificate in Appendix 26, which is not proper. Accordingly, the Committee after discussion decided to ask firm to furnish following information within 15 days: (i) The item of export is indicated in Sq. Meter where as raw material is imported both in weight and Sq. Meter. Complete material balance indicating input and output material on weight basis may be furnished at each stage of manufacturing process. (ii) Details of production of export product under reference and corresponding consumption of raw materials			

during the year 2010-11 and 2011-12 duly certified by CA may be furnished.

14	Case No.:2/27/87-ALC1/2012	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00228/AM13/	RLA File :30/24/040/00032/AM13/	Lic.No/Date:3010089129 19.09.2012	Defer Date:13.03.2013
	Decision: A D/L was issued by DIPP to firm on 11.12.2012. This was followed by Reminders from DGFT on 07.01.2013 and 11.02.2013 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

Case No.:3/34/87-ALC1/2012		Party Name:ROOP RUBBER MILLS LTD		Meet No/Date:48/87-ALC1/2012 27.02.2013		Status: Approved		
HQ File :01/87/050/00281/AM13/		RLA File :05/24/040/00223/AM13/		Lic.No/Date:0510336514 04.10.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40052090	62/0- RUBBER COMPOUND	218213.580	K.G	32622930.00	589393.50 US Dollars		
				Total	32,622,930.00	589,393.50		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40029990	EPDM RUBBER	48006.990	K.G	13,922,026.40	244,246.08 US Dollars	4,116,743.00	Value & Qty
2	40029099	THERMAX N 990 CARBON BLACK	24003.490	K.G	3,144,457.69	55,165.92 US Dollars	929,816.00	Value & Qty

3	28391900	SILLITIN N 85	48006.990	K.G	1,411,405.44	24,761.50 US Dollars	417,353.00	Value & Qty
4	39140090	LLDPE SABIC MG 500026	19508.290	K.G	1,638,696.70	28,749.06 US Dollars	484,563.00	Value & Qty
5	40029090	UNIPASTE N3M	6000.870	K.G	972,141.50	17,055.11 US Dollars	287,462.00	Value & Qty
6	28170000	ZINC OXIDE	2989.530	K.G	466,366.06	8,181.86 US Dollars	137,904.00	Value & Qty
7	29270000	ADC BLOWING AGENT	1200.170	K.G	288,041.93	5,053.37 US Dollars	85,174.00	Value & Qty
				Total	21,843,135.72	383,212.90		

Decision: According to the technical comments of DIPP dated 26.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Compound	1 kg	1. EPDM Rubber Thermax N 990	0.2147 kg
		2. Carbon Black	0.1073 kg
		3. Silitin N – 85 (Siliceous earth)	0.2147 kg
		4. LLDPE	0.0872 kg
		5. Unipaste N3M	0.0268 kg
		6. Zinc Oxide	0.0134 kg
		7. ADC Blowing Agent	0.00536 kg

Case No.:13/37/87-ALC1/2012

Party Name:MRC ICLEAN SYSTEMS
PRIVATE LIMITED

Meet No/Date:48/87-ALC1/2012
27.02.2013

Status: Deferred

HQ File :01/87/050/00311/AM13/

RLA File :09/24/040/00323/AM13/

Lic.No/Date:0910054015

Defer Date:20.03.2013

Decision: Shri Prasad M, Manager Commercial attended the Personal Hearing on behalf of the firm. Representative of D/o C&PC clarified to him that the reply submitted by their firm is not proper due to following reasons:

- (i) The item of export is indicated in Sq. Meter where as raw material is imported both in weight and Sq. Meter. They have not clarified the co-relation between export product and import items.
- (ii) They were requested to submit the details of production of export product under reference and corresponding consumption of raw materials during the year 2010-11 and 2011-12 duly certified by CA, but they have furnished the copy of CA Certificate in Appendix 26, which is not proper.

Accordingly, the Committee after discussion decided to ask firm to furnish following information within 15 days:

- (i) The item of export is indicated in Sq. Meter where as raw material is imported both in weight and Sq. Meter. Complete material balance indicating input and output material on weight basis may be furnished at each stage of manufacturing process.
- (ii) Details of production of export product under reference and corresponding consumption of raw materials during the year 2010-11 and 2011-12 duly certified by CA may be furnished.

17	Case No.:5/32/87-ALC1/2012	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:13.03.2013
	Decision: A D/L No. 46011/106/2006-PC.II dated 12.12.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.12.2012 and 07.02.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.: 12/37/87-ALC1/2012	Party Name:ITW INDIA LIMITED	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00310/AM13/	RLA File :09/24/040/00313/AM13/	Lic.No/Date:0910054139 18.10.2012	Defer Date:13.03.2013
	Decision: A D/L No. 46011/39/2010-PC.II dated 11.01.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.02.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

19	Case No.: 8/33/87-ALC1/2012	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00278/AM13/	RLA File :24/24/040/00012/AM13/	Lic.No/Date:2410037573 25.10.2012	Defer Date:13.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2013 and 28.01.2013. Comments awaited from D/o C&PC.			

20	Case No.: 16/40/87-ALC1/2012	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00343/AM13/	RLA File :03/95/040/00597/AM13/	Lic.No/Date:0310714596 07.11.2012	Defer Date:13.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 12.02.2013. Comments awaited from D/o C&PC.			

21	Case No.: 2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:13.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments awaited from D/o C&PC.			

22	Case No.: 14/40/87-ALC1/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00341/AM13/	RLA File :03/95/040/00382/AM13/	Lic.No/Date:0310716021 30.11.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.12.2012. Comments awaited from D/o C&PC.			

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Case No.:6/45/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Approved					
HQ File :01/87/050/00401/AM13/	RLA File :31/83/040/00147/AM13/	Lic.No/Date:3110056372 30.11.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39269099	63/0- PISTON BUSH MADE OUT OF PHENOLIC MOULDING COMPOUND OF DIFFERENT SIZE AND PART NUMBERS	27215.000	K.G	6441791.00	118089.66 US Dollars		
				Total	6,441,791.00	118,089.66		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39094090	PHENOLIC MOULDING COMPOUND GRADE DUREZ 30190 E	32658.000	K.G	4,874,860.00	87,835.32 US Dollars	0.00	Value & Qty
				Total	4,874,860.00	87,835.32		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 36/87-ALC1/2012 dated 05.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Piston Bush made out of Phenolic Moulding Compound of different sizes and parts numbers	1 kg	Phenolic Moulding Compound (Durez 29502 / 30190	1.15 kg

24	Case No.:5/46/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00406/AM13/	RLA File :03/94/040/00787/AM13/	Lic.No/Date:0310717551 18.12.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments awaited from D/o C&PC.			

	Case No.:4/46/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Approved
	HQ File :01/87/050/00405/AM13/	RLA File :03/94/040/00774/AM13/	Lic.No/Date:0310717923 21.12.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/EX (Rs.)	FOB/EX (in Currency of realisation)
1	39019090	63/0- Polyethylene Compound Semiconducting Compound - THERMOPLASTIC	100.000	M.T	13740250.00	265000.00 US Dollars
				Total	13,740,250.00	265,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011090	Low Density Polyethylene (LDPE) Granules	36.280	M.T	2,588,487.30	48,978.00 US Dollars	129,424.37	Value & Qty
2	39019090	Ethylene Alpha Olefin Copolymer (Tafmer DF 270) or Polyolefin Elastomer	33.410	M.T	3,001,721.45	56,797.00 US Dollars	150,086.07	Value & Qty
3	28030010	Carbon Black	33.410	M.T	3,354,865.15	63,479.00 US Dollars	167,743.26	Value & Qty
4	29309099	Antioxidant	1.900	M.T	652,697.50	12,350.00 US Dollars	48,952.31	Value & Qty
				Total	9,597,771.40	181,604.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.19/87-ALC1/2012 dated 07.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound – Semi conducting compound – Thermo plastic	1 kg	1. LLDPE Granules	0.3628 kg
		2. Ethylene Alpha Olefin Copolymer (Tafmer DF 270) / Polyolefin Elastomer	0.3341 kg
		3. Carbon Black	0.3341 kg
		4. Antioxidant	0.0190 kg

26	Case No.: 6/46/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00407/AM13/	RLA File :03/94/040/00819/AM13/	Lic.No/Date:0310718681 31.12.2012	Defer Date:20.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments awaited from D/o C&PC.			

27	Case No.: 3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:13.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.01.2013. Comments awaited from D/o C&PC.			

28	Case No.: 4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:13.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.01.2013. Comments awaited from D/o C&PC.			

29	Case No.: 11/46/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00412/AM13/	RLA File :35/24/040/00021/AM13/	Lic.No/Date:3510039993 17.01.2013	Defer Date:13.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments awaited from D/o C&PC.			

	Case No.: 3/46/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
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30	HQ File :01/87/050/00404/AM13/	RLA File :02/24/040/00156/AM13/	Lic.No/Date:0210185698 21.01.2013	Defer Date:13.03.2013
Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments awaited from D/o C&PC.				

31	Case No.:9/46/87-ALC1/2012	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00410/AM13/	RLA File :05/24/040/00395/AM13/	Lic.No/Date:0510343823 21.01.2013	Defer Date:13.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments awaited from D/o C&PC.			

32	Case No.:1/48/87-ALC1/2012	Party Name:BLS POLYMERS LTD.	Meet No/Date:48/87-ALC1/2012 27.02.2013	Status: Deferred
	HQ File :01/87/050/00419/AM13/	RLA File :05/23/040/00458/AM13/	Lic.No/Date:0510345896 13.02.2013	Defer Date:20.03.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
